

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A.No.1517/2000
M.A.No.1875/2000

Hon'ble Shri Justice V.Rajagopala Reddy, VC(J)

New Delhi, this the 12th day of December, 2000

Amatus Toppo
r/o House No.3, Phase II
Ayanagar
New Delhi.

... Applicant

(By Shri M.L.Hembrom, Advocate)

Vs.

1. Union of India through
The Secretary
Ministry of Urban Affairs
Nirman Bhawan
New Delhi - 110 011.

2. Director of Estates
Directorate of Estates
Government of India
Nirman Bhawan
New Delhi - 110 011.

3. Estate Officer
Directorate of Estate
Government of India
Nirman Bhawan
New Delhi - 110 011. ... Respondents

O R D E R (Oral)

As the matter arises under the Public
Premises (Eviction of Unauthorised Occupants) Act,
1971, in view of the Judgment ⁱⁿ ~~of~~ Union of India Vs.
Rasila Ram & Others (Civil Appeal Nos.1301-04 of
1990), decided on 6.9.2000, the Tribunal has no
jurisdiction to entertain the OA.

2. Learned counsel for the applicant
therefore requests to withdraw the OA. The OA is,
therefore, dismissed as withdrawn. No costs.

Om Rajgopal Reddy
(V.RAJAGOPALA REDDY)
VICE CHAIRMAN(J)

/RAO/